



**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-89/1998/7794/A**

From :- Shri Kaushik Kumar Sharma,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Siddhartha Pratim Moitra,  
Presiding officer, Industrial Tribunal, Dibrugarh,  
(attached with Judicial Academy Assam as Faculty).

Dated Guwahati, the 19<sup>th</sup> December, 2019

Sub:- **Casual Leave with station leave permission.**

Ref:- Your letter No. ITD.1/2019/498 dated the 18<sup>th</sup> December, 2019

Sir,

With reference to the above, I am directed to inform you that, your prayer for 4 (four) days casual leave on 20.12.2019, 21.12.2019, 23.12.2019 and 24.12.2019 along with station leave permission for the same period, has been granted/rejected. The District and Sessions Judge, Dibrugarh and in her absence the next senior most judicial officer at the station will remain in charge of your court and office in your absence.

Yours faithfully,

sdl-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-89/1998/7795/A, dated 19.12.19**  
Copy to:

1. The District and Sessions Judge, Dibrugarh.
2. The Director Judicial Academy, Assam.
3. The Systems Analyst, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**